

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Service Tax Appeal No. 51526 of 2018

(Arising out of Order-in-Appeal No.IND-EXCUS-000-APP-665-17-18 dated 19.2.2018 passed by the Commissioner (Appeals-I), Central Goods & Service Tax, Central Excise, Indore)

M/s Sonic Biochem Extraction Limited

Appellant

Village – Thadod, Bopatalganj
Mandsaur, M.P.

Versus

**Commissioner, Central Goods & Service Tax,
Central Excise, Indore**

Respondent

P.B. No. 10, Manik Bagh Road,
Manik Bagh Palace,
Indore. M.P.

Appearance

Shri Manish Saharan, Advocate

- for the appellant

Ms. Tamana Alam, DR

- for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 12.02.2020

Order

Archana Wadhwa :

The appeal is allowed by way of remand. For order, see order of date in Service Tax Appeal No. 51525 of 2018.

(Archana Wadhwa)
Member (Judicial)

RM